

agreed that the two Governments will continue to take preventive measures against smuggling and deflection of trade. In order to check this malpractice, we have created additional mobile parties, 13 in Allahabad Collectorate and 14 in the Patna Collectorate. In the West Bengal Collectorate, 3 preventive posts have been set up and necessary staff has also been given to man these parties.

Paper Pulp Factory in Assam

*14. SHRI BEDABRATA BARUA : Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether the location of a paper pulp factory in Assam has been finalised;

(b) if so, the site which has been selected for the purpose; and

(c) when the project is likely to be completed ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) to (c) : The proposal is still receiving consideration for setting up a Pulp/Paper Mill in Assam.

Licences for Expansion Programme in Private Sector

*75. SHRI D. R. PARMAR :
SHRI GADILINGANA GOWD :
SHRI C. C. DESAI :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) The details of licences issued for the expansion of capacity of existing industries in the private sector during the last four years; and

(b) Whether these licences were withdrawn for non-implementation of expansion

programme during the maximum period provided under the rules ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) During the last four years (1965 to 1968) 631 licences under the Industries (Development and Regulation) Act, 1951, have been issued for substantial expansion of capacity of existing industrial undertakings. Details of these licences are published in the Weekly Bulletin of Industrial Licences, Import Licences and Export Licences; Weekly Indian Trade Journal and the Monthly Journal of Industry and Trade.

(b) The Industries (Development and Regulation) Act, 1951, does not provide for withdrawal of licences. If a licensee fails to establish or take effective steps for the establishment of the Industrial Undertaking within the periods specified in the licence, or such period for which validity of a licence may be extended, the Government may revoke the licence, after giving an opportunity to a licensee to state his case. Details of licences revoked are also published in the above mentioned journals.

Prices of Cotten Supplied by U. A. R.

*16. SHRI BAL RAJ MADHOK :
SHRI BISWANARAYAN SHASTRI :
SHRIMATI SAVITRI SHYAM :
SHRI R. K. SINHA :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether it is a fact that the U. A. R. has increased the price of cotton exported to India by 20 per cent;

(b) whether it is also a fact that this increase has not been made in case of cotton exported to the Western countries;

(c) if so, the extra cost for our imports of cotton from the U. A. R.;

(d) whether it is likely to affect the Indian cotton textile industries adversely; and

(e) if so, the measures contemplated in this direction;

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) : (a) According to available information U. A. R. increased the opening prices of cotton of different varieties during the year 1968-69 by 12.8% to 22.9%, compared to the opening prices of the last year.

(b) Increase in prices is reported to have been made uniformly for all countries.

(c) Imports of U. A. R. cotton are still in progress and the total amount of extra cost cannot be determined at this stage.

(d) Not likely.

(e) Does not arise.

Foreign Collaboration Agreements

***17, SHRI S. C. SAMANTA :**
SHRI YASHPAL SINGH :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) the date from which the agreements of foreign collaboration are being scrutinised with a view to see that conditions, which prevent export of goods produced in India, are eliminated ;

(b) whether there are instances of any set of collaborators who might have abstained from entering into collaboration as a result of this attitude of Government; and

(c) if so, the details thereof ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) Although it has always been Government's policy to secure as wide export franchise in collaboration agreements as possible, it is in more recent years that

the collaboration agreements are being stringently scrutinised to eliminate export restrictions.

(b) Government is not aware of any such instance.

(c) Does not arise.

Precision Instrument Factory Project in Kerala

***18 SHRI MANGALATHUMADAM :**
Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether there is a move from the Central Government to drop the scheme or setting up of a Precision Instrument Factory Project in Kerala :

(b) if so, the details thereof ;

(c) whether Government have withdrawn the officers deputed in connection with the establishment of that Factory; and

(d) if so, the total number of officers withdrawn and the reasons therefor?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a) and (b), As stated earlier, a provisional decision has been taken to postpone the implementation of the Mechanical Instruments plant at Palghat.

Because of the drastic reduction in the overall investment on industry coupled with the drop in the estimates of requirements of instruments, Government reviewed the question of production in the two units of Instrumentation Limited at Kota, Rajasthan and Palghat, Kerala. With a view to ensuring the economic viability of the Kota unit, which has since gone into production, Government consider that it would be necessary to postpone, for the present, the project at Palghat and take up at Kota with marginal additional investment, the instruments planned for the Palghat unit. This is urgently necessary as the range of instruments of the